

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

IB-550/(ND)/2017

In the matter of

Mr. Rohit Aggarwal

Vs

Universal Facility Management (P) Limited

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 01.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. RK Gupta, Advocate

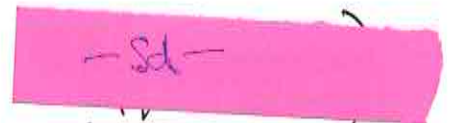
For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and states that in relation to the similar matter, the same is pending adjudication before the Hon'ble NCLAT and in the circumstances, the matter may be adjourned to a future date. Taking into consideration the said representation, let the matter be posted for hearing on 27.2.2018.

List on 27.2.2018.

Surjit
01.2.2018



(R. VARADHARAJAN)
MEMBER (JUDICIAL)